

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-III

IN THE MATTER OF:

Mr. Anil Agrawal

Vs.

M/s. Omega Icehill Pvt. Ltd. & ors.

Item No.-114
102/241/242/ND/2019

....APPLICANT

....RESPONDENT

SECTION

U/s 241/242

Order delivered on 26.08.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant

For the Respondent

For the Intervener

: Mr. Anurag Sharma and Mr. Chhama Jain, Advocates

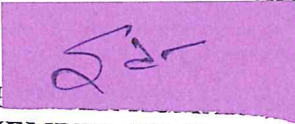
: Mr. Shantwanu Singh, Advocate


: Ms. Mayuri Raghvanshi, Ms. Sangya Negi, Advocates

ORDER

Both the sides are present. Counsel for the Respondents is directed to file reply within four weeks, which will be without prejudice to the rights of the Respondents to file appeal against the interim order already passed.

List the matter on 28.09.2020.

(NAI  OLA)
MEMBER (TECHNICAL)

(CH. MOHD. SHARIEF TARIQ )
MEMBER (JUDICIAL)